

ITEM NO.24

Court 6 (Video Conferencing)

SECTION XIV

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.23930/2021

(Arising out of impugned final judgment and order dated 27-09-2021 in FAO No. 36/2021 passed by the High Court Of Delhi at New Delhi)

KALKAJI MANDIR VIKRETA SANGTHAN (REGD.)

Petitioner(s)

VERSUS

SOUTH DELHI MUNICIPAL CORPORATION & ANR.

Respondent(s)

(IA No.129263/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No.129262/2021-PERMISSION TO FILE PETITION (SLP/TP/WP/..))

Date : 08-10-2021 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Petitioner(s) Mr. Prashant Bhushan, Adv.
Mr. Ramesh Kumar Mishra, AOR
Ms. Rashmi Singh, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Applications for permission to file petition and exemption from filing C/C of the impugned judgment are allowed.

We are informed that a Three Judges Bench of this Court is monitoring the issue which has been dealt with by the learned single judge in the impugned order and the date of the listing of that matter is 25.10.2021 being SLP (C) 32452-32453 of 2013.

In view of the aforesaid, it would be appropriate that the present matter is also listed along with SLP (C) 32452-32453 of 2013.

(RASHMI DHYANI)
COURT MASTER

(POONAM VAID)
COURT MASTER